

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

FRIDAY, THE 17TH DAY OF APRIL, 2020 /28TH CHAITHRA, 1942

Bail Appl.No.2301 of 2020

CMP.NO 458/2020 ON THE FILE OF THE ADDITIONAL SESSIONS
JUDGE, THIRUVANATHAPURAM IN CRIME NO. 132/2020 OF
KILIMANOOR POLICE STATION.

PETITIONER/ACCUSED:

RAJENDRAPRASAD ALIAS MANIAN, AGED 76,
S/O VAMADEVAN, ULLOORKONAM, KUNNUVILA VEEDU,
PONGANADU, KILIMANOOR VILLAGE,
THIRUVANTHAPURAM.

BY ADV.AJITH KRISHNAN

RESPONDENT/COMPLAINANT:

STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682 031.

BY PUBLIC PROSECUTOR SRI.RAMESH CHAND

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION
ON 17.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

B.A.No.2301 of 2020

:-2-:

Dated this the 17th day of April, 2020

O R D E R

Learned counsel for the accused submits that the accused has undergone 68 days of custody and therefore pressed for an earlier order of bail. Learned Public Prosecutor submits that since the victim girl is mentally retarded, bail may not be considered at this point of time.

Post on 28.04.2020.

**T.V.ANILKUMAR
JUDGE**

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